

असाधारण

EXTRAORDINARY

भाग II — खण्ड 1

PART II -- Section 1

प्राधिकार से प्रकाशित

PUBLISHED BY AUTHORITY

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नई दिल्ली, शनिवार, मई 12, 2012/ वैशाख 22, 1934 (शक)

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NEW DELHI, SATURDAY, MAY 12, 2012/VAISAKHA 22, 1934 (SAKA)

इस भाग में भिन्न पृष्ठ संख्या दी जाती है जिससे कि यह अलग संकलन के रूप में रखा जा सके। Separate paging is given to this Part in order that it may be filed as a separate compilation.

MINISTRY OF LAW AND JUSTICE

(Legislative Department)

New Delhi, the 12th May, 2012 / Vaisakha 22, 1934 (Saka)

The following Act of Parliament received the assent of the President on the 12th May, 2012, and is hereby published for general information:—

THE INDIAN MEDICAL COUNCIL (AMENDMENT) ACT, 2012

No. 20 of 2012

[12th May, 2012.]

An Act further to amend the Indian Medical Council Act, 1956.

Be it enacted by Parliament in the Sixty-third Year of the Republic of India as follows:—

- 1. (1) This Act may be called the Indian Medical Council (Amendment) Act, 2012.
- (2) It shall come into force on the 15th day of May, 2012.

Short title and commencement. Amendment of section 3A of Act 102 of 1956.

2. In section 3A of the Indian Medical Council Act, 1956, in sub-section (2), for the words "two years", the words "three years" shall be substituted.

V.K. BHASIN, Secy. to the Govt. of India.